



Government of Jammu and Kashmir  
Higher Education Department  
Civil Secretariat, Jammu/Srinagar

Notification,

Jammu, the 14<sup>th</sup> December, 2016.

**SRO 396** :-Whereas the Supreme Court in J.P. Jaikrishanan and others V/s State of Andhra Pradesh and others reported in AIR, 1993 laid down a scheme for regulating admission to the Professional Colleges including Engineering Colleges/Polytechnic Institutions imparting Degree/Diploma and other courses established and/or run by private institutions; and

Whereas, the Court further directed the State Governments to impose and implement the scheme for regulating admission to such institutions, and

Whereas, pursuant to the aforesaid directions, the Government decided to frame rules and guidelines for implementing the aforesaid scheme and SRO-51 dated 30-01-1997 was notified by Department of Technical Education for regulating admission to the Professional Colleges including Engineering Colleges/Polytechnic Institutions imparting Degree/Diploma and other courses established and/or run by private institutions.

Whereas, Professional Engineering Colleges imparting instructions in various disciplines leading to the award of Bachelor's and other degrees fall under the Administrative control of Higher Education Department.

Whereas, the scheme of Lateral Entry to the 3<sup>rd</sup> semester of Bachelor's Degree Courses in the Professional Engineering has also been introduced by most of the Universities in the State.

Now therefore the Government in the Higher Education Department makes following Rules to regulate the admissions to the Professional Engineering Colleges in the State imparting instruction in various Engineering Courses.

